

**Central Administrative Tribunal  
Jammu Bench, Jammu**

T.A. No. 62/2910/2021  
(S.W.P. No. 2119/2014)

This, the 10<sup>th</sup> day of May, 2021

(Through Video Conferencing)



**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

Zubeeda Begum .....Applicant

(None)

VERSUS

State of J&K and others ....Respondents

(Mr. Rajesh Thapa, ld. DAG)

**ORDER (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A):**

The T.A. arises out of SWP No. 2119/2014 (T.A. No. 2910/2021) wherein the relief was claimed against the post of Anganwadi worker. It is not a civil post and the Tribunal does not have any jurisdiction. The Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**( Anand Mathur )**  
**Member (A)**

**( Rakesh Sagar Jain)**  
**Member (J)**

JNS